

## **Punjab Water Resources Management and Development Corporation Ltd. Vs Surjit Kaur**

**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** March 18, 2011

**Acts Referred:** Civil Procedure Code, 1908 (CPC) " Section 115, 151  
Constitution of India, 1950 " Article 227

**Hon'ble Judges:** Jaswant Singh, J

**Bench:** Single Bench

**Final Decision:** Dismissed

### **Judgement**

Jaswant Singh, J.

By filing the instant revision petition under Article 227 of the Constitution read with Section 115 and 151 Code of Civil

Procedure, Petitioner has prayed for setting aside the order dated 8.12.2009 passed by the learned Civil Judge (Jr. Division), Malerkotla whereby

his application for permission to lead additional evidence has been dismissed.

2. At the time of hearing, learned Counsel for the Petitioner states that the present revision petition has become infructuous since the suit filed by

the Plaintiff-Petitioner itself has been dismissed on merit vide judgment and order dated 21.2.2011.

3. In view of the aforesaid statement, present petition is dismissed as infructuous.